

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1395

ANSWERED ON:18.11.2010

BUDGET OUTLAY FOR JUDICIARY

Balram Shri P.;Reddy Shri Komatireddy Raj Gopal;Shetkar Shri Suresh Kumar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government proposes to step-up budgetary outlay for delivering speedy justice;
- (b) if so, the details thereof; and
- (c) the area identified by the Government to utilize the proposed funds to achieve the objectives?

**Answer**

MINISTER OF LAW & JUSTICE (Dr. M. VEERAPPA MOILY)

(a) to (c) : Government has provided an amount of Rs. 1470 crore for the Eleventh Five Year Plan period for augmenting the resources of the State Governments with a view to facilitating development and modernisation of judicial infrastructure and improving access to justice. An amount of around ₹ 634 crore has so far been utilised out of the above allocation.

Budgetary requirements for further augmenting the resources of the State Governments for improvement in justice delivery system have been estimated and projected for enhancing the allocation which will be utilised inter alia for development of Infrastructural facilities for the judiciary, setting up of Gram Nyayalayas, computerization of District & Subordinate Courts in the country and for upgradation of ICT infrastructure of the Supreme Court and the High Courts.

Government has also accepted the recommendations of the Thirteenth Finance Commission to provide a grant of Rs. 5000 crore to the States for improving the justice delivery system in the country. First instalment of Rs. 500 crore has already been released to the States with the help of these grants, the States can, inter-alia, set up morning / evening / shift / special magistrates' courts, organise more Lok Adalats strengthen mediation with a view to reduce court pendencies.